GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1608

TO BE ANSWERED ON THE 25TH JULY, 2017/ SHRAVANA 3, 1939 (SAKA)

SHORTAGE OF DELHI POLICE

1608. SHRI RAHUL SHEWALE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Delhi Police has solved only 25 per cent criminal cases in the year 2016 and 2017;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has conducted any study on the impact of shortage of Police Personnel on the functioning of existing Police Personnel in Delhi Police;

(d) if so, the details and outcome thereof and if not, the reasons therefor along with the shortage of Police Personnel in Delhi Police, as on date, cadre-wise;

(e) the number of complaints received by the Government against Delhi Police Personnel for corruption and poor performance during the said period and the present status of such complaints along with the number of Delhi Police Personnel under suspension, as on date; and

(f) the other steps taken/being taken by the Government to improve the functioning of Delhi Police Personnel?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) and (b): As reported by Delhi Police, 27.69% and 27.59% cases have

been solved by them during the year 2016 and 2017 (upto 30.06.2017)

respectively. However, 61% and 78% cases in heinous crimes have been

....3/

solved during 2016 and 2017 (upto 30.06.2017). The reason for unsolved cases varies from case to case. However, some of the main reasons are as under:

i. Accused person is not identified.

- ii. Accused person is absconding and not traceable.
- iii. Stay on the arrest of alleged accused by Court.
- iv. Sufficient evidence has not come on record against the alleged accused.

(c) and (d): The assessment of manpower requirement of Delhi Police is a continuous process undertaken by the Ministry of Home Affairs in consultation with Delhi Police and other stakeholders, keeping in view crime rate, number of sensitive cases, population etc. Recently, 4285 posts have been created for separation of crime investigation and Law & Order duties and for security of Karkardooma Courts Complex.

(e): Number of complaints received by the Delhi Police against police personnel for corruption and poor functioning (inaction) during 2016 and 2017(upto 30.06.2017) along with the present status of complaints and number of Delhi Police personnel placed under suspension on these complaints are at Annexure.

-2-

(f): It is the endeavour of Delhi Police to improve its functioning by keeping abreast of the emerging trends in the field of policing and training its manpower accordingly. Several measures have been taken by Delhi Police in training programmes to make police personnel responsible for their assigned work. The syllabus of training is laid down in Standing Order. As per the needs and requirement of policing and directions of Hon'ble courts, the amendments are done in training curriculum for efficient functioning of Delhi Police. Some of the measures taken towards improvement of the functioning of Delhi Police include:

- i. Introducing E-learning for imparting refresher training to policemen on emerging trends of crime and new areas of policing.
- Establishment of Academy for Smart Policing to conduct short duration courses / workshops for Gazetted officers of Delhi Police.
- iii. Development of advanced commando training centre and long weapon firing range at District Alwar, Rajasthan.
- iv. Creation of in-house yoga training capabilities and making Yoga integral part of out-door training for trainees of all basic and promotional courses.

-3-

ANNEXURE L.S.US.Q .NO.1608 FOR 25.07.2017

NUMBER OF COMPLAINTS RECEIVED BY THE DELHI POLICE AGAINST POLICE PERSONNEL FOR CORRUPTION AND THEIR POOR FUNCTIONING (INACTION) DURING 2016 AND 2017(UPTO 30.06.2017)

CORRUPTION

Year	TOTAL NO. OF COMPLAINTS RECEIVED	NO. OF COMPLAINTS SUBSTANTIATED	NO. OF COMPLAINTS NOT- SUBSTANTIATED	NO. OF Complaints Pending Enquiry	ACTION TAKEN (PUNISHMENT AWARDED)		NO. OF POLICE PERSONNEL SUSPENDED
					MAJOR	MINOR	DURING THE YEAR 2016 & 2017 (UPTO 30.06.17)
2016	1456	45	1369	42	07	06	16
2017 (upto 30.6.17)	1226	07	755	464	00	01	10

POOR FUNCTIONING (INACTION)

Year	TOTAL NO. OF COMPLAINTS RECEIVED	NO. OF COMPLAINTS SUBSTANTIATED	NO. OF COMPLAINTS NOT- SUBSTANTIATED	NO. OF Complaints Pending Enquiry	ACTION TAKEN (PUNISHMENT AWARDED)		NO. OF POLICE PERSONNEL SUSPENDED
					MAJOR	MINOR	DURING THE YEAR 2016 & 2017 (UPTO 30.06.17)
2016	4148	72	3905	171	02	37	00
2017 (upto 30.6.17)	2842	37	1746	1059	01	09	03
